

Chola **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**
 Corporate Office: No.2, Dare House, 1st Floor, NSC Bose Road, Chennai – 600 001.
 Kota Branch Office: 201 Pearl Plaza 2nd Floor 3c Vallabh Nagar Circle Samsung Showroom Ke Upper Shopping Centre Kota 324007. Contact No: Mr. Rohit Choudhary:- 9799999988

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as **Cholamandalam Investment and Finance Company Limited**. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com/>.

Borrower(s)/Co-Borrower(s)/Guarantor(s)	Demand Notice Date and Amount	Description of the immovable Property	Reserve Price	Earnest Money Deposit	Total Loan Outstanding	Place of Auction
(Loan Account No. X0HERJAD0002272419 1.CHETAN GUPTA (Applicant) 2.VISHAKHA JAIN (Co Applicant) 3.LATE ROSHAN BA GUPTA (THROUGH LEGAL HEIR) (Co Applicant) 4.BABU LAL GUPTA (Co Applicant) 5.MAYANK KUMAR GUPTA (Co Applicant)	09-03-2023 & Rs. 41,36,955.00 as on 03-03-2023	House No. 3-G-59, Block No. 3G, Mahaveer Nagar Ext. Scheme, Kota, Rajasthan. Admeasuring Area 67.50 Sq.Mts. Four Corner Of The Said Property:- East:- House No. 3-G-58, West:-House No.3-G-60, North Road, South:- House No.3-G-56.	Property-1 Rs. 50,00,000/- EMD:- Rs.5,00,000/- BID:- Rs. 1,00,000/-	as on 28/06/2023 together with further interest, penal interest, costs and charges thereon till the date of payment.	Rs. 40,76,366.00	201 Pearl Plaza 2nd Floor 3c Vallabh Nagar Circle Samsung Showroom Ke Upper Shopping Centre Kota-324007

6.LATE PRADEEP GUPTA (Co Applicant) All Resi. at: 3-G-59, MAHAVEER NAGAR VISTAR YOJNA, DADABARI KOTA, RAJASTHAN-324009, 7.M/S GANESH HOSTAL (THROUGH PROPRIETOR CHETAN GUPTA) (Co Applicant) All Resi. at: 3-G-59, MAHAVEER NAGAR VISTAR YOJNA, DADABARI KOTA, RAJASTHAN-324009

● Date of Auction- 10-08-2023, at 11.00 AM to 1.00 PM ● Last date for Submission of Bids: 09-08-2023 (up to 5.30 P.M)
 ● Date of Inspection of Property: As per Appointment (10.00 A.M to 1.00 P.M)

1. All Interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices>. For details, help, procedure and online training on e-auction, prospective bidders may contact (Tenderman Rahees – 81240 00030), Ms.Procure247.; Contact Mr. Alpesh BorisaCell No. 7046612345/ 9898056524., Email id: alpesh@procure247.com, suraj@tender247.com, parin@tender247.com

2. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices> to take part in e-auction

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002
 Date: 30.06.2023 Place : Kota Sd/- AUTHORISED OFFICER, M/s Cholamandalam Investment And Finance Company Limited

INDIAN METALS & FERRO ALLOYS LIMITED
 Regd. Office: IMFA Building, Bomkhal, P.O. Rasulgarh, Bhubaneswar - 751 010, Odisha, Tel:+91 674 2611000 Fax: +91 674 2580020, 2580145 Email: mail@imfa.in, Website: www.imfa.in Corporate ID: L27101OR1961PLC00428

NOTICE OF ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

Notice is hereby given that the Sixty First Annual General Meeting of the Company ("61st AGM") will be convened on Wednesday, 26th July 2023 at 11.00 a.m. through Video Conference ("VC") Other Audio Visual Means ("OAVM") facility to transact the business as set out in the Notice convening the AGM in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 10/2022 dated 28th December 2022, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January 2023 issued by the Securities and Exchange Board of India ("SEBI Circulars") without the physical presence of the Members at a common venue.

In terms of MCA Circular/s and SEBI Circular, the Notice of the 61st AGM and the Annual Report for the Financial Year 2022-23 including the Audited Financial Statements for the Financial year ended 31st March, 2023 ("Annual Report") has been sent by email to those Members whose email addresses are registered with the Company's Depository Participant(s). The requirements of sending physical copy of the Notice of the 61st AGM and Annual Report to the Members have been dispensed with vide MCA Circular/s and SEBI Circular.

The Annual Report 2022-23 of the Company along with Notice and Explanatory Statement of 61st AGM has been uploaded on the website of the Company at www.imfa.in under "Investor" section [weblink for AGM Notice: <http://www.imfa.in/pdfs/IMFA-AGM%20Notice-2023.pdf>] and [weblink for Annual Report: <http://www.imfa.in/pdfs/Annual-Report-2022-23.pdf>] and available on the website of the Stock Exchanges, i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com respectively. The AGM Notice / Annual Report is also available on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

Further, pursuant to Section 91 of the Companies Act, 2013, it is notified that the Register of Members and Share Transfer Books of the Company will remain closed from 24th July 2023 to 26th July 2023 (both days inclusive) for the purpose of AGM and to ascertain the names of members who will be entitled to receive final dividend on the equity shares of the Company for the Financial Year ended 31st March 2023, if approved at the AGM. The Dividend shall be subject to deduction of tax at source, as applicable.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date of 19th July 2023, may cast their vote electronically on the Ordinary and Special Business as set out in the Notice of 61st AGM through electronic voting system of National Securities Depository Limited (NSDL). All the Members are informed that:

- The Ordinary and Special Business as set out in the Notice of AGM will be transacted through voting by electronic means;
- The remote e-voting facility shall commence on Saturday, 22nd July 2023 from 9.00 AM (IST) and end on Tuesday, 25th July 2023 at 5.00 PM (IST). The remote e-voting shall be disabled by NSDL beyond the said date and time and the members shall not be allowed to change it subsequently;
- The cut-off date for determining the eligibility to vote through remote e-voting or through e-voting system during 61st AGM is 19th July 2023;
- Any person who acquires shares of the Company and becomes member of the Company after dispatch of Notice of AGM and holding shares as on the cut-off date i.e. 19th July 2023 may obtain the login ID and password by sending a request at evoting@nsdl.co.in or investor-relation@imfa.in. However, if a person is already registered with NSDL for e-voting, then existing user ID and password can be used for casting vote;
- Members may note that (a) the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again and (b) members participating in the 61st AGM and who had not cast their vote by remote e-voting shall be entitled to cast their vote through e-voting system during 61st AGM (c) a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM;
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022-4886 7000 and 022-2499 7000 or send a request to Ms. Pallavi Mhatre, Sr Manager, National Securities Depository Ltd., Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai - 400 013 at email id: evoting@nsdl.co.in.
- (vii) Those Members holding shares in physical form, whose email addresses are not registered with the Company, may register their email address by sending, scanned copy of a signed request letter mentioning name, folio number and complete address, self attested scanned copy of the PAN Card and self attested scanned copy of any documents (such as AADHAR Card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company, by email to investor-relation@imfa.in. Members holding shares in demat form can update their email address with their Depository Participant.

For Indian Metals & Ferro Alloys Ltd
 Bhubaneswar (PREM KHANDEWAL) CFO & COMPANY SECRETARY
 Dated: 29th June 2023

PRECISION CAMSHAFTS LIMITED
 CIN: L24231PN1992PLC067126
 Regd. Office: E-102/103, M.I.D.C., Akkalkot Road, Solapur- 413006, Maharashtra, India
 Phone: +91 9168646536/37, Fax: +91 0217 2357645
 Email-cs@pclindia.in, Website: www.pclindia.in

NOTICE

Notice is hereby given that the **31st Annual General Meeting ('AGM')** of Precision Camshafts Limited ("the Company") will be held on **Wednesday, 26th July 2023** at 3.00 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") facility, in compliance of provisions of the Companies Act, 2013, ("the Act") and Rules thereunder, including amendments thereto read with the General Circular No. 20/2020 dated 5th May 2020, and the General Circular 10/2022 dated 28th December 2022 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015, including amendments thereto read with the SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January 2023 (hereinafter referred as "SEBI Circulars"), to transact the business that will be set forth in the Notice of AGM.

In compliance with the aforesaid MCA Circulars and the SEBI Circulars the electronic copy of the Notice of the 31st AGM and the Annual Report of the Company for the Financial Year 2022-23 will be sent only by email to all those Members, whose email address (es) are registered with the Company or the Registrar and Transfer Agent (R & T Agent), viz., Link Intime India Private Limited or with their respective Depository Participant(s). The same will be available on the Company's website www.pclindia.in and on the website of the Stock Exchanges on which the Company's shares are listed viz. BSE Limited and National Stock Exchange of India Limited i.e. www.bseindia.com and www.nseindia.com respectively.

Members can vote either through remote e-voting or e-voting at the time of AGM. Instructions for remote e-voting, e-voting at the time of AGM and procedure for attending the AGM through VC/ OAVM facility for the Members holding shares in dematerialized mode, physical mode and for members who have not registered their e-mail addresses will be provided in the Notice of AGM.

In view of the above, Members are requested to register their email address(es) or changes therein, if any, at the earliest, to receive aforesaid AGM Notice, Annual Report and login ID & password for e-voting, electronically, as per details given below:

For shares held in Physical Form	Visit the link https://linkintime.co.in/emailreg/email_register.html > select the Company Name - Precision Camshafts Limited and follow the registration process as guided therein. Members are requested to provide details such as Name, Folio Number, Share Certificate Number, PAN, Mobile Number and Email ID and upload the image of Share Certificate / Aadhaar / valid Passport in PDF or JPEG format (up to 1MB) along with supporting documents. In case of any query, Member can contact the R&T Agent at telephone numbers +91 (020) 46014473/ 26161629 or send email to pune@linkintime.co.in . On submission of details, a One Time Password (OTP) will be received by the Member, which needs to be entered in the link for verification.
For shares held in Dematerialized Form	Kindly contact your Depository Participant (DP) for registration or updation of email address (es).

The Members (in case of holding shares in physical form) who have not updated their bank account details for receiving the dividend, if any, directly in their bank accounts through electronic mode, may update their bank account details through the aforesaid link by uploading the necessary documents. The Members (in case of holding shares in dematerialized form) are requested to contact DPs for updating bank account details.

As per SEBI Circular No. SEBI/HO/MIRSD/MIRSO_RTAMB/P/CIR/2021/655 dated 3rd November 2021 read with SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/CIR/2021/687 dated 14 December 2021, it mandates all the listed Companies to record the PAN, Minors, Nomination, KYC details of all the shareholders and Bank Account details of first holder.

In view of the aforesaid, we request you to submit the requisite Investor Service Request Form(s) along with required supporting documents as stated therein at the earliest. The relevant formats for Nomination and Updation of K YC details viz; Forms ISR -1, ISR -2, ISR -3, ISR -4, SH -13, SH -14 are available on the RTA website <https://www.linkintime.co.in> > Resources > Downloads > General > Formats for KYC and on the website of the Company at <https://pclindia.in/wp-content/uploads/2022/02/FOR-ATTENTION-SHAREOLDERS-HOLDING-SHARES-IN-PHYSICAL-FORM.pdf>

Place : Pune
 Date : 26th June 2023

For Precision Camshafts Limited
 Sd/-
Ravindra R. Joshi
 Whole-time Director and CFO

SBI State Bank of India, Stressed Assets Recovery Branch
 3rd Floor, Matrix Mall, Sector -4, Jawahar Nagar, Jaipur (Rajasthan) -302004. E-mail: sbi.18184@sbi.co.in, Tel.: 0141-2657811, 2657921, 2657926, 2657989

Appendix – II-A [See Proviso to rule 6 (2)]

SALE NOTICE FOR SALE OF MOVABLE PROPERTIES (UNDER SARFAESI) Act Read with Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

E-Auction Sale Notice for Sale of Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) that the below described movable assets hypothecated/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of State Bank of India, Stressed Assets Recovery Branch, Jaipur the Secured Creditor will be auctioned on "As is Where is", "As is What is", "Whatever there is" and "Without Recourse" basis on 03.08.2023 for recovery of Rs. 86,06,194.00 (Rupees Eighty Six Lakh Six Thousand One Hundred Ninety Four only) as on 12.12.2019 (plus further interest, cost, charges & other expenses etc. due to the State Bank of India, Stressed Assets Recovery Branch, Jaipur (Secured Creditor) from Borrower- **M/s Laxmi Patel Food Enterprises through proprietor Smt. Ananta Chaturvedi urf Smt. Ananta Joshi W/o Sh. Rahul Chaturvedi**. The reserve price and earnest money will be as per below mentioned, the latter amount to be deposited as per procedure detailed in Terms and Conditions of the Auction at the Bank's/MSTC website before the close of e-auction.

Description of the movable properties	1. Reserve Price 2. EMD Amount	Time
Furniture & Fixtures and other Inventory lying at Plot No. 56, Gansh Marg, Sun Nagar, Gopalpura Bypass, Jaipur-302018.	Rs. 3,40,000.00	From 11:00 AM to 03:00 PM
	Rs. 34,000.00	

Encumbrances: Not known
 Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-Bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking procedure and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last-minute problem.

For detailed Terms and Conditions of the sale, please refer to the link provided in **State Bank of India, Stressed Assets Recovery Branch (SARB), Jaipur (Raj.)** Secured Creditor's <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and https://ibapi.in/Sale_Info_Home.aspx

Date: 26.06.2023 Place: Jaipur (Raj.) Authorised Officer

BOROSIL LIMITED
 CIN: L36100MH2010PLC292722
 Regd. Office: 1101, 11th Floor, Crescendo, G-Block, Opp. MCA Club, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051
 Ph.: 022 6740 6300, Fax: 022 6740 6514
 Website: www.borosil.com, Email: bl.secretarial@borosil.com

NOTICE OF 13th ANNUAL GENERAL MEETING

The 13th Annual General Meeting ("AGM") of the Company will be held through Video Conferencing ("VC") facility on **Tuesday, July 25, 2023 at 02:00 P.M. (IST)** in compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the AGM.

The Annual Report for the financial year 2022-23 (including Notice of the AGM) will be sent, electronically, to all those equity shareholders holding shares as on June 23, 2023 and whose e-mail addresses are registered with the Registrar and Transfer Agent / Depositories. The said Annual Report including Notice will also be made available on Company's website at www.borosil.com and on the websites of BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The Notice of AGM will also be made available on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency appointed by the Company for VC and e-voting facility (i.e. remote voting and e-voting during the AGM).

Manner of casting votes (s) through e-voting and attending AGM through VC:

The Company will be providing to the shareholders the facility to exercise their right to vote by electronic means i.e. e-voting facility. The Notice of the AGM inter alia contains the process and manner of e-voting, which includes the process and manner of e-voting by shareholders holding shares in physical form or by shareholders who have not registered their email addresses. The process and manner to attend AGM through VC is also given in the Notice of the AGM.

Manner of registering / updating e-mail addresses, bank account details, etc.:

- Shareholders holding shares in physical mode are requested to register/update KYC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFS code) and Specimen Signature with the Company's Registrar and Transfer Agent ("RTA"), Universal Capital Securities Private Limited. The relevant forms prescribed by SEBI for furnishing the above details are available on the Company's website at www.borosil.com as well as on RTA's website at www.unisec.in. For any clarifications / queries with respect to the submission of above mentioned forms, shareholders may contact the RTA at (022) 4918 6178-79 or by email on bl@unisec.in.
- Shareholders holding shares in dematerialized mode, are requested to register /update KYC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFS code) and Specimen Signature with the relevant Depository Participant.

For Borosil Limited
 Anshu Agarwal
 Company Secretary and Compliance Officer

Date : June 29, 2023
 Place : Mumbai

WENDT WENDT (INDIA) LIMITED
 CIN: L85110KA1980PLC003913
 Regd. Office: Flat. No. 105, Cauvery Block, National Games Housing Complex, Koramangala, Bangalore - 560047, Telephone: +91-4344-405500, Telefax: +91-4344-405620 / 405630, E-mail: investorservices@wendtindia.com, Web: www.wendtindia.com

NOTICE

Notice is hereby given that the 41st Annual General Meeting ("AGM") of the Members of Wendt (India) Limited will be held at 3.00 p.m. IST on **Friday, 21st July 2023** through Video Conferencing (VC) or Other Audio Visual Means ("OAVM") in accordance with the provisions of Companies Act, 2013, the Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended from time to time) and the circulars issued by the Ministry of Corporate Affairs ("MCA") as well as the Securities and Exchange Board of India (SEBI) to transact the ordinary businesses contained in the Notice convening the AGM dated 21st April 2023. The AGM Notice and the Annual Report (collectively known as "the AGM documents") comprising the Audited Standalone Financial Statements for the year ended 31st March 2023, Directors' Report and Auditors' Report thereon as well as the Audited Consolidated Financial Statements and Auditors' Report thereon for the year ended 31st March 2023 has been sent electronically to such Members whose e-mail addresses are registered with their respective Depository Participants ("DPs") or the Company's Registrar and Share Transfer Agent ("RTA") viz. M/s. KFin Technologies Limited. The above-mentioned documents are also available on the Company's website www.wendtindia.com, the website of Stock Exchanges viz. BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com as well as evoting.kfintech.com, website of the RTA. Members may note that no physical/hard copies of the AGM documents would be sent or provided in view of the exemptions provided by the MCA. However, in line with SEBI Circular dated 5th January 2023, hard copy of AGM documents will be sent to those Members who specifically request for the same. In respect to the receipt of hard copy of AGM documents, Members are requested to drop an e-mail to einward.ris@kfintech.com or investorservices@wendtindia.com, duly quoting their Folio details.

Detailed instructions to Members for registration / updation of their PAN, KYC (including e-mail addresses, bank account details etc.), Nomination details and manner of participating in the 41st AGM through VC/OAVM including voting through electronic means is set out in the Notice convening the AGM and is also available on the website of the Company.

Notice is also hereby given pursuant to the provisions of Section 91 of the Companies Act, 2013 read with applicable Rules made thereunder and pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the Register of Members and Share Transfer Books of the Company will remain closed from Friday, 14th July 2023 to Friday, 21st July 2023 (both days inclusive) for the purpose of determining the Members entitled to receive the Final Dividend for the year ended 31st March 2023, if declared at the AGM.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time) and the provisions of Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and circulars issued by MCA and SEBI in this regard, Members are provided with the facility to cast their votes electronically through the e-voting services provided by M/s. KFin Technologies Limited on all resolutions set forth in the Notice. The voting rights shall be in proportion to shares held by the Members as on 14th July 2023 being the cut-off date. Any person who becomes a Member of the Company after the dispatch of AGM Notice and holding shares as on the cut-off date i.e. 14th July 2023 may obtain the User ID and password by contacting the RTA's Toll Free No. i.e. 1-800-3094-001 or by sending an e-mail request to evoting@kfintech.com or einward.ris@kfintech.com or investorservices@wendtindia.com. Please note that member(s) holding shares as on cut-off date will only be entitled to avail the facility of remote e-voting or voting on the date of the AGM.

The remote e-voting period shall commence at 9.00 a.m. (IST) on Tuesday, 18th July 2023 and ends at 5.00 p.m. (IST) on Thursday, 20th July 2023. During this period, Members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. 14th July 2023, may cast their vote electronically in the manner set out in the AGM Notice. The remote e-voting module shall be disabled for voting thereafter. Once the vote on a resolution is cast, the Member will not be allowed to change it subsequently. A Member can participate in the AGM through Video Conferencing/Other Audio Visual Means even after exercising the right to vote through remote e-voting but will not be allowed to vote again during the AGM through Instapoll. Members not opting for remote e-voting will be offered the facility to vote during the AGM through Instapoll. A Member can opt for only one mode of voting i.e. either through remote e-voting or e-voting through Instapoll during AGM.

In case of queries or grievances pertaining to e-voting, members may contact Ms. Krishna Priya Maddala, Senior Manager - Corporate Registry, M/s. KFin Technologies Limited, Selenium Tower B, Plot 31 & 32, Financial District, Nanamangudi, Serilingampally Mandal, Hyderabad - 500 032, Tel: 040-67162222; Toll Free No. 1-800-3094-001, E-mail: einward.ris@kfintech.com

By Order of the Board
 For Wendt (India) Limited
 Sd/-
Arjun Raj P
 Company Secretary

Date: 30th June, 2023
 Place: Bengaluru

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TEMPLE LEASING AND FINANCE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Temple Leasing and Finance Limited
2.	Date of incorporation of corporate debtor	03.08.1984
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67120DL1984PLC08875
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 116A, 1 st Floor, Somdutt Chamber - I-5, Bhikai Cama Place New Delhi South, West Delhi 110066
6.	Date of closure of Insolvency Resolution Process	15.06.2023
7.	Liquidation commencement date of corporate debtor	27.06.2023 Liquidation order was passed by Hon'ble NCLT, New Delhi Bench II in C.P. (IB)-637/PB/2020 on 16.06.2023. However same was received by the liquidator on 27.06.2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Arvind Mittal IBBI/IPA-011/IP-PO1358/2018-2019/12081
9.	Address and e-mail of the liquidator, as registered with the Board	H. No. 1900, Phase-3, J J Colony, Madanpur Khadar, Sarita Vihar New Delhi, National Capital Territory of Delhi, 110076 Email Address registered with IBBI: arvindmittal81@yahoo.in
10.	Address and e-mail to be used for correspondence with the liquidator	F-29, DLF Centre Point, Opposite Bata Flyover, Sec-11, Faridabad, Haryana-121006 Email Address for Correspondence: templeleasing_rzp@gmail.com
11.	Last date for submission of claims	27.07.2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench-II, Delhi has ordered the commencement of liquidation of **Temple Leasing and Finance Limited** on 16th June, 2023 (A copy of same was received by the liquidator on 27.06.2023) under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of **Temple Leasing and Finance Limited** are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before 27th July, 2023, to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link: <http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Arvind Mittal
 Liquidator
 In the matter of Temple Leasing and Finance Limited
 IBBI Registration No. - IBBI/IPA-011/IP-PO1358/2018-2019/12081
 AFA Valid upto:- 25.10.2023

Date : 30.06.2023
 Place: New Delhi

SBI State Bank of India, Stressed Assets Recovery Branch
 3rd Floor, Matrix Mall, Sector -4, Jawahar Nagar, Jaipur (Rajasthan) -302004. E-mail: sbi.18184@sbi.co.in, Tel.: 0141-2657811, 2657921, 2657926, 2657989

Appendix – IV-A [See Proviso to rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Property (UNDER SARFAESI) Act Read with Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) New Subhash Bal Vidhya Mandir Sansthan through Legal heirs of Mortgagee/Guarantor Late Sh. Jamma Lal Nagar (President, New Subhash Bal Vidhya Mandir Sansthan) (1) Smt. Mohini Nagar W/o Late Sh. Jamma Lal Nagar, (2) Ms. Bhagyashali Nagar D/o Late Sh. Jamma Lal Nagar (Legal heir of mortgagee Late Sh. Jamma Lal Nagar through Guardian Smt. Mohini Nagar W/o Late Sh. Jamma Lal Nagar), (3) Ms. Mahi Nagar D/o Late Sh. Jamma Lal Nagar (Legal heir of mortgagee Late Sh. Jamma Lal Nagar through Guardian Smt. Mohini Nagar W/o Late Sh. Jamma Lal Nagar), (4) Ms. Nayra Nagar D/o Late Sh. Jamma Lal Nagar (Legal heir of mortgagee Late Sh. Jamma Lal Nagar through Guardian Smt. Mohini Nagar W/o Late Sh. Jamma Lal Nagar), (5) Sh. Champa Lal Nagar S/o Sh. Madan Lal Nagar (Secretary, New Subhash Bal Vidhya Mandir Sansthan) and (6) Sh. Ram Dayal Nagar S/o Sh. Dhanna Lal Nagar (Treasurer, New Subhash Bal Vidhya Mandir Sansthan) that the below described immovable property mortgaged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of State Bank of India, Stressed Assets Recovery Branch, Jaipur the Secured Creditor will be auctioned on "As is Where is", "As is What is", "Whatever there is" and "Without Recourse" basis on 09.08.2023 for recovery of Rs.23,71,182.79 (Rupees Twenty Three Lakh Seventeen Thousand One Hundred Eighty Two and paise Seventy Nine only) as on 30.06.2023 plus further interest, cost, charges & other expenses etc. due to the State Bank of India, Stressed Assets Recovery Branch, Jaipur (Secured Creditor) from Borrower- New Subhash Bal Vidhya Mandir Sansthan through Legal heirs of Mortgagee/Guarantor Late Sh. Jamma Lal Nagar (President, New Subhash Bal Vidhya Mandir Sansthan) (1) Smt. Mohini Nagar W/o Late Sh. Jamma Lal Nagar, (2) Ms. Bhagyashali Nagar D/o Late Sh. Jamma Lal Nagar (Legal heir of mortgagee Late Sh. Jamma Lal Nagar through Guardian Smt. Mohini Nagar W/o Late Sh. Jamma Lal Nagar), (3) Ms. Mahi Nagar D/o Late Sh. Jamma Lal Nagar (Legal heir of mortgagee Late Sh. Jamma Lal Nagar through Guardian Smt. Mohini Nagar W/o Late Sh. Jamma Lal Nagar), (4) Ms. Nayra Nagar D/o Late Sh. Jamma Lal Nagar (Legal heir of mortgagee Late Sh. Jamma Lal Nagar through Guardian

कुछ और सिरप, दवाओं की जांच कर रहा डब्ल्यूएचओ

भारत 150 दवा संयंत्रों की कर रहा जांच, 70 संयंत्रों को नोटिस जारी

सोहिनी दास
मुंबई, 29 जून

विश्व स्वास्थ्य संगठन (डब्ल्यूएचओ) भारत में बनी कुछ और दवाओं की जांच कर रहा है। डब्ल्यूएचओ पिछले साल अक्टूबर से सर्दी-खांसी से निजात दिलाने में इस्तेमाल होने वाली तीन दवाओं (कफ-सिरप) को लेकर कई बार पहले ही आगह कर चुका है। हालांकि, डब्ल्यूएचओ ने उन दवाओं की फेहरिस्त में कोई नए नाम नहीं जोड़े हैं जिन्हें लेकर आगह किया गया है। मगर एक दवा रहा है। जो आगह आगे और जानकारियां उपलब्ध होने

पर कुछ नाम शामिल किए जा सकते हैं।

डब्ल्यूएचओ की प्रवक्ता मारग्रेट हैरिस ने बिज़नेस स्टैंडर्ड को बताया, 'अब तब तक ये मामले 20 से अधिक दवाओं से जुड़े हैं जिन्हें 15 विभिन्न विनिर्माताओं ने तैयार किया है। ये दवाएं दो देशों भारत और इंडोनेशिया में तैयार की गई हैं।' सभी दवाएं सिरप (पैरासिटामॉल सिरप, कफ सिरप य विटामिन सिरप) आधारित हैं।'

उन्होंने कहा कि डब्ल्यूएचओ सभी दवाओं की गुणवत्ता में शिकायत से जुड़े खबरों को गंभीरता से लेता है। हैरिस ने कहा, 'डब्ल्यूएचओ दूसरे देशों में हानिकारक तत्वों वाली दवाओं को लेकर आ रही खबरों से अवगत हैं।'



डब्ल्यूएचओ की सूची में शामिल दवाओं में नहीं हैं। इन्हें लेकर जांच चल रही है मगर ये उन दवाओं की फेहरिस्त में शामिल नहीं हैं जिन्हें लेकर आगाह किया गया है। आगे आने वाली जानकारीयों के आधार पर सूची अद्यतन की जा सकती है।'

डब्ल्यूएचओ के महानिदेशक ने सभी सदस्य देशों से दवा तैयार करने पर खास महानिरीक्षण बरतने और जांच आदि पर ध्यान देने का आग्रह किया था। उन्होंने कहा था कि दवाओं की गुणवत्ता के साथ समझौता करने से ब्रेवजह लोगों का जीवन जोखिम

ऑपरेशन थिएटर में लंबी आस्तीन की जैकेट पहनने की मांग खारिज

आइएमए मोडिकल एसोसिएशन (आईएमए) सहित कई चिकित्सीय संस्थानों ने ऑपरेशन थिएटर में लंबी आस्टीन वाली जैकेट और 'सर्जिकल हुड' पहनने की मुस्तिय एमबीबीएस छात्रों के एक समूह की मांग पर गुरवार को कड़ी आपत्ति जताई। आईएमए ने कहा कि अस्पताल और ऑपरेशन थिएटर में सबसे ज्यादा महत्वपूर्ण व्यक्ति मरीज होता है। और उनकी सुरक्षा में किसी भी प्रकार की चूक न हो, इसके लिए विश्विक स्तर पर स्वीकार्य मौजूद 'प्रोटोकॉल' का पालन किया जाना चाहिए।

केरल गवर्नेट मोडिकल ऑफिसर्स एसोसिएशन

केरल गवर्नमेंट मेडिकल ऑफिसर्स एसोसिएशन

(केजीएमओए) ने भी इसी प्रकार के विचार साझा करते हुए कहा कि इस

तरह के अनुरोध को मंजूरी देना वैज्ञानिक और नैतिक रूप से गलत होगा। आईएमए के राज्य अध्यक्ष डॉ. सुल्फी मोहूने कहा कि एसोसिएशन मौजूदा दिशा-निर्देशों के मुताबिक ही चलना चाहता है।

ने कहा, 'दुनियाभर के अस्पताल और थिएटर में मरीज को सबसे महत्वपूर्ण

में किसी भी प्रकार की चूक न हो, इसके लिए वैश्विक स्तर पर स्वीकार्य मौजूद 'प्रोटोकॉल' का पालन किया जाना चाहिए।

केरल गवर्मेंट मेडिकल ऑफिसर्स एसोसिएशन

ने कहा, 'दुनियाभर के अस्पताल और थिएटर में मरीज को सबसे महत्वपूर्ण

भी जगहों पर अंतरराष्ट्रीय प्रोटोकॉल का पालन किया जाता है ताकि उन्हें संक्रमित होने से बचा जा सके।'

भाष

भाषा

સવાલ જવાબ

कफ सौरपः परीक्षण की जगह मूल कारण जानना जरूरी

पठिया दवाइयों की छिटपुट घटनाओं को लेकर भारत से दवाइयों के निर्यात पर सवा उठने लगे हैं। इस वजह से सरकार पर सवा कफ सीरप का निर्यात करने वालों को शिफा से पहले केन्द्रीय औषधि प्रयोगशालाओं में अपने बैच का परीक्षण कराने के लिए कहा सोहिनी दास से बातचीत में फार्मास्युटिकल् एक्सपोर्ट्स प्रमोशन काउंसिल (फार्मेक्सिल) के महानिदेशक उदय भास्कर ने स्थिति पर अपने विचार रखे। संपादित अंश:



वर्ष 2023-24 में भारत का फार्मा निर्यात कैसा रहेगा ?

पिछले वित्त वर्ष में भारत ने 3.25 फीसदी वृद्धि दर्ज करते हुए 25.4 अरब डॉलर मूल्य के फार्मा उत्पादों का निर्यात किया था। मौजूदा साल के लिए हमारे पास अप्रैल और मई महीने के आंकड़े उपलब्ध हैं। अप्रैल में 10.45 फीसदी की वृद्धि दर्ज की गई है जो हाल एक महीने में सर्वाधिक है। हालांकि, मई में वृद्धि में थोड़ी गिरावट आ गई और पिछले साल की तुलना में इस साल वृद्धि महज 0.78 फीसदी रही। दोनों महीनों को अगर मिलाकर देखें तो इस साल अब तक 5.1 फीसदी की वृद्धि दर्ज की गई है। मुझे उम्मीद है कि वित्त वर्ष 2024 हमारा फार्मा निर्यात 28 अरब डॉलर के आंकड़े को छू जाएगा। सामान्य वृद्धि दर 5 फीसदी या इसके आसपास ही है। अमेरिकी और यूरोपीय बाजारों में हम अच्छी वृद्धि देख रहे हैं। इस वित्त वर्ष अमेरिकी बाजार में 10.47 फीसदी वृद्धि हुई है और ब्राजील में भी 29.2 फीसदी की वृद्धि दर्ज की गई है। पिछले साल नकारात्मक वृद्धि के बाद इस साल ब्रिटेन में भी 12.58 फीसदी वृद्धि दर्ज की गई है। समस्या अफ्रीकी इलाकों के कारण है। जहां पिछले साल वृद्धि करीब 5 से 6 फीसदी घट गई। अफ्रीकी क्षेत्रों में पिछले साल की समान अवधि (अप्रैल-मई) की तुलना में इस साल 4.9 फीसदी की वृद्धि दर्ज की गई।

अभी आपने हाल ही में अफ्रीका का दौरा किया था, तो क्या वहां आपको आपको खरीदारों के बीच किसी आशंका का सामना करना पड़ा ?
गाबिया और उज्बेकिस्तान की घटनाओं के बाद शुरुआती महीनों में उद्योग, राष्ट्रीय नियामकों और विदेशी खरीदारों के बीच चिंता की भावना दिख रही थी। वे हमेशा पूछ रहे थे कि क्या हो रहा है ? वे हमारे निर्यातकों से भी पूछ रहे थे कि वास्तव में क्या हो रहा है। वे यह जानना चाह रहे थे कि ऐसा क्यों हो रहा है।
और क्या सही में हमारी निर्यात गुणवत्ता पर किसी तरह के सवाल उठे हैं। हालांकि, अब सीडीएससीओं द्वारा कई सकारात्मक उपाय किए जाने के बाद वे अब इन मामलों को गंभीरता से नहीं ले रहे हैं।

क्या आपको लगता है कि केंद्रीय औषधि प्रयोगशाला (सीडीएल) में कफ सिरपों का परीक्षण करने से शिपमेंट में देरी होगी ?

अब परीक्षण को लेकर कई दिशानिर्देश सामने आए हैं। उदाहरण के लिए, गम्बिया ने हाल ही में शिपमेंट से पहले भारत से आने वाले फार्मा उत्पादों की परीक्षण करने के लिए दिशानिर्देश जारी किए हैं। नाइजीरिया में शुरू से निर्यात से पहले परीक्षण करने का नियम रहा है। कफ सिरप का निर्यात करने वालों को भी अब इसकी मंजूरी देने से पहले सीटीएल में परीक्षण कराना अनिवार्य कर दिया गया है। मुझे लगता है कि एक बार दिशानिर्देश लागू हो जाने के बाद उनका पालन निर्माताओं का करना ही है और अनुपालन सुनिश्चित करना नियामक का कर्तव्य है। गुणवत्ता एक सतत प्रक्रिया है। उद्योग को कफ सिरप के नमूने परीक्षण के लिए भेजने के लिए कहने के बजाय, हमें इसके लिए दिशानिर्देश बनाने की जरूरत है। हमें उन कंपनियों की पहचान करने की जरूरत है जो ये कफ सिरप बनाते हैं और उनसे उन विक्रेताओं के बारे में जानकारी मांगनी है जो विशेष सामग्री जैसे प्रोपलीन ग्लाइकोल और डायथिलीन ग्लाइकोल आदि का आपूर्ति करते हैं और उन राज्यों की भी पहचान करनी है जहां से ये आ रहे हैं। हमें मूल कारण का विश्लेषण करने की जरूरत है। आज हमारे सामने कफ सिरप की समस्या है, जिसका हमारे निर्यात में लगभग 1.5 करोड़ डॉलर का योगदान है। यदि कल को कोई अन्य उत्पाद जांच के दायरे में आता है जिसकी मात्रा और मूल्य बहुत अधिक है तो सीटीएल में नमूनों की परीक्षण करना एक कठिन काम हो जाएगा।

इन घटनाओं के बाद आपने कितनी सदस्यताएं निलंबित या रद्द की हैं ?

हमने अब तक लगभग कर दी पांच कंपनियों को सदस्यता निलंबित कर दी है। हालाँकि, हम निम्नलिखित नहीं हैं, इसलिए हमारी कार्रवाई हमारे निर्यातकों से जानकारी मांगने तक ही सीमित है। ऐसे मामलों में जहाँ निर्यातकों ने उनसे मांगी गई जानकारी (संबंधित आपूर्ति-कर्ताओं के बारे में) का संतोषजनक जवाब नहीं दिया है, तो हम सदस्यता को निलंबित करने की दिशा में आगे बढ़े हैं।

In The Court Of VII Additional District and Session Judge District Court, Indore

Presiding Officer: वीरेंद्र कुमार
(आदेश 5 नियम 20 व्यवहार प्रक्रिया संहिता 1908 के अंतर्गत प्रकाशन हेतु)
(COMMS/0000047/2020)
मे. आरएसएस एल स्ट्रीट पा. लिमि. अधिकांक्त जनरल मैनेजर विज. वादी
V/S
मे. केएसएस इंडस्ट्रीज लिमि. डिबल मेने डाय नरिन्दर. प्रतिवादी
Process II / 2023
पेशी दिनांक - 04/07/2023

प्रेषिती- गौरव सिक्का, पता - सी-3-61, सेकंड फ्लोर, जनकपुरी, नई दिल्ली

यह कि प्राप्ति मे, **आरएसएस एल स्ट्रीट पा. लिमि.** अधिकांक्त जनरल मैनेजर विज ने आपके विरुद्ध कम्प्लेइन्ट सूट के लिए दाव दस सिखित किया है। आपको इस न्यायालय में सूचना के प्रकाशन के 30 दिवस के भीतर दाव का उत्तर देने के लिए उपसंगत है। हाज़िर होने के लिए समन्त किया जाता है। आप न्यायालय में स्वयं या किसी ऐल एडवोकेट (अविवका) द्वारा उपसंगत हो सकते है, जिसे समन्त अदुदेश दिए गए हो और जो इस दाव में संबंधित किसी साखान कथनी का उत्तर दे सकें। आपको यह निदेश भी दिया जाता है कि उस दिन अपनी प्रतिस्था का लिखित कथन प्रस्तुत करें और उस दिन ऐसे सब दस्तावेज जो आपके कब्जे या शक्ति में है पेश करें जिन पर आपका प्रतिस्था या मुजर्राज का दावा या प्रतिदावा आधारित हो, और यदि आप अन्य किसी दस्तावेज पर चाहे वह आपके कब्जे या शक्ति में हो अपनी प्रतिदावा आधारित हो, दावे या प्रतिदावे के समर्थन में साक्ष्य के रूप में निर्भर करते है, तो किसी दस्तावेज की लिखित कथन के साथ उपलब्ध की जाने वाली सूची में शामिल करें।

आपको एक लिखित विज्ञाता जाता है कि यदि आप ऊपर बताई गई अवधि में इस न्यायालय में उपस्थित नहीं होगे, तो दाव की एकपक्षीय सुनवाई कर उसका निपटारा आपकी अनुपस्थिति में किया जाएगा। साथ ही यह भी सूचित किया जाता है कि यदि आप निकायन मध्यस्थ के माध्यम से करने के इच्छुक हैं, तो पीठासीन अधिकारी को अगता करवायें।

यह आज ताज ताज 22 जून 2023 को मेरे हस्ताक्षर से और न्यायालय की मुद्रा लगा कर दिया गया है।

द्विपक्ष ध्यान दें: यदि किसी कारणवश उत्त लिखि को न्यायालय अवकाश पर रहेगा, तो अगामी कार्य दिवस पर यह प्रकरण सुनवाई में लिया जाएगा।

VIRENDER KUMAR
Judge Commercial Court,
INDORE (M.P.)

अनुसूची II

प्रकरण ख

सार्वजनिक घोषणा

[दिवाला और ज़रूर शोध अक्षमता (परिचरामा प्रक्रिया) विनियमावली, 2016 का विनियम 12]

टेम्पल लीजिंग एण्ड फाइनेंस लिमिटेड के हितधारकों के अवधानार्थ

क्र.सं.	शीर्षक	तिथियाँ
1.	कार्योटर देनदार का नाम	टेम्पल लीजिंग एण्ड फाइनेंस लिमिटेड
2.	कार्योटर देनदार के नियमन की तिथि	03.08.1984
3.	प्रधिकरण विचार के अन्तर्गत कार्योटर देनदार नियमित/पंजीकृत है	जिन्दगदर अफिक कम्पनी, दिल्ली
4.	कार्योटर देनदार की कार्योटर पक्षन संख्या/संलग्नता दिवस पक्षन संख्या	L67120DL1984PLC018875
5.	कार्योटर देनदार के पंजीकृत कार्यालय तथा प्रमाण कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: 116/9, पाली पार्क, रोमेश्वर पैर - 15, भीकानी कामा पोरा नई दिल्ली दक्षिण पश्चिम दिशा में 110066
6.	ज़ाना शोध अक्षमता परिचरामा प्रक्रिया की अन्तिम तिथि	15.06.2023
7.	कार्योटर देनदार के परिचरामा के अन्तिम की तिथि	27.06.2023 मानवीय परतोलदी, नई दिल्ली पौरुष क्कर सी.पी. (आईबी - 637/पीसी/2020 में 16.06.2023 की परिचरामा न अन्तिम तिथि किए गए था किन्तु परिचरामा क्कर अग्रे 27.06.2023 की प्राप्ति किए गए।
8.	परिचरामा के रूप में कार्यरत ज़ाना शोध अक्षमता प्रोफेशनल का नाम तथा पंजीकरण संख्या	श्री अरविन्द मिश्र IBBI/PAI-001/PP-10/31358/2018-2019/12081
9.	भौतिक के साथ पंजीकृत के रूप में परिचरामा का पता तथा ई-मेल	म.नं. 1900, फेज-3, जे.जे. कालिनी, मन्दपुर मण्डला, सहाता विहार, नई दिल्ली, राष्ट्रीय राजमार्ग क्षेत्र विभागीय-110076 आईमेल/आफ के साथ पंजीकृत ई-मेल पता : arvindmittal81@yahoo.in
10.	परिचरामा के साथ होने वाले पक्षनार्थ हेतु प्रमाण में लाजा क्करे वाला पता तथा ई-मेल	फैक-29, पीएलएलएल स्टेट प्लान्ट, सामने दाया फ्लाईआवर, सेक्टर-11, फरीदाबाद, हरियाणा-121006 पक्षनार्थ ईमेल पता : templecleasing.rp@gmail.com
11.	दावे प्रस्तुत करने की अन्तिम तिथि	27.07.2023

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली पौरुष क्कर दिल्ली नये अक्षमता एवं दिवसालीय विधि 2016 की धारा 33 के तहत 16 जून, 2023 को टेम्पल लीजिंग एण्ड फाइनेंस लिमिटेड की परिचरामा प्रक्रिया को प्रारम्भ करने का आदेश दिया है (विचारों प्रति परिचरामा की 27.06.2023 को प्राप्ति हुई)।

एतद्वारा टेम्पल लीजिंग एण्ड फाइनेंस लिमिटेड के हितधारकों को यह सूचित है कि वे 30 जून सम्मूह उल्लेखित परिचरामा के पते पर प्रमाण लिखित सीआईआईएफ की दीवार अपने दावे का प्रमाण 27 जुलाई, 2023 को या उसके पूर्व प्रस्तुत करने का अवसर का लाभालीय किया जाता है। विनियम लेनदारों को अपने दावे का प्रमाण केवल इलेक्ट्रॉनिक सामानों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने विनियमित प्रमाण में अपने दावे का प्रमाण देना लीजें (व्यक्तिगत रूप में), दावा दावा अथवा इलेक्ट्रॉनिक सामानों द्वारा प्रस्तुत कर सकते हैं। निम्नलिखित लिंक <http://ibbi.gov.in/download/form.html> से दावामन्वी क्कर जा सकते हैं।

दावे के क्करों अथवा प्रमाण प्रमाण को प्रस्तुत पदकनीय होणी।

श्री अरविन्द मिश्र
परिचरामा
टेम्पल लीजिंग एण्ड फाइनेंस लिमिटेड के मामले में
आईबीआई/आई पंजीकरण नं. : IBBI/PAI-001/PP-10/31358/2018-2019/12081
एतद्वारा की यैवता : 25.10.2023

तिथि : 30.06.2023
स्थान : नई दिल्ली



इलैक्ट्रॉनिका फाइनंस लिमिटेड

ऑफिस, 101/1, इन्डिया, डॉ. केंतकर रोड, पंजाब ऑफिस, 111004, महाराष्ट्र, भारत

कच्चा साधना (परिशिष्ट IV) निम्न 8(a))

जबकि मेसर्स इलेक्ट्रॉनिका फाइनंस लिमिटेड, एक गैर-बीडिंग वित्तीय संस्थान, पंजीकृत कार्यालय ऑफिस, प्लॉट नं. 101/1, डॉ. केंतकर रोड, पंजाब विल्वर ऑफिस के सामने, इन्डिया, पंजाब-पंजाब-111004 (यहाँ आगे "ईएफएल" कहा गया है) के प्राधिकृत अधिकारी ने वित्तीय आश्वासन के प्रतिकूलकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रदान अभिनियम, 2002 (2002 का 54) (यहाँ आगे "सरकारी अधिनियम, 2002" कहा गया है) के तहत और प्रतिभूति हित (प्रवर्तन) निगमावली, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग कर **1. कुलदीप देविका**, दुकान नं. 175, मुआपुर रोड निकट अनाम मंडी टीगाँव फरीदाबाद-हरियाणा-121101 **2. कुलदीप पुत्र ज्ञानचंद**, मकान नं. 175, भकला पट्टी निज (प्रवर्तन) निगमावली, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा(4) के तहत प्रदत्त शक्तियों का प्रयोग कर **क. कुलदीप देविका**, दुकान नं. 175, मुआपुर रोड निकट अनाम मंडी टीगाँव फरीदाबाद-हरियाणा-121101 **ख. मकला पट्टी निज** अनाम मंडी-टीगाँव टीगाँव, फरीदाबाद-हरियाणा-121001 **3. ज्ञानचंद**, मकान नं. 175, भकला पट्टी निज अनाम मंडी-टीगाँव टीगाँव, फरीदाबाद-हरियाणा-121001 **4. अलका पत्नी कुलदीप**, 287, वार्ड नं. 18 - अनिचौर गाँव फरीदाबाद-हरियाणा-121001 को एक मांग नोटिस दिनांकित **04 अप्रैल, 2023** और प्रकाशित **07 अप्रैल, 2023** जारी किया था।

आपको यह सूचित किया जाता है कि नोटिस दिनांकित **04.04.2023** ऋण संख्या (103-1057418-2021-27-1) के लिए नोटिस में उल्लिखित राशि **₹. 21,23,032/-** (रुपये **इक्कीस लाख तैरह हजार बत्तीस सारा**) का ब्याज सहित उक्त नोटिस प्रसारित की तारीख से 60 दिनों के अंदर पुनर्गुप्तकरण करने के लिए वित्तीय आश्वासन के प्रतिकूलकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत जारी किया था। कर्जदार/जमानती द्वारा बकया राशि का पुनर्गुप्तकरण करने में असफल रहने पर प्रत्यक्ष और सर्व सामान्य को सूचित किया जाता है कि अग्रोहोताक्षरी ने प्रतिभूति हित (प्रवर्तन) निगमावली, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा(4) के तहत प्रदत्त शक्तियों का प्रयोग कर नौवें उल्लिखित संपत्ति का **27 जून, 2023** को कब्जा ले लिया है।

विशेष रूप से कर्जदार और सामान्य रूप में सर्व साधारण को संपत्ति से कोई लेनदेन न करने के लिए आग्रह किया जाता है। संपत्ति का कोई भी लेनदेन राशि **₹. 21,23,032/-** (रुपये **इक्कीस लाख तैरह हजार बत्तीस सारा**) और इस इस पर ब्याज व अन्य प्रमार्ग आदि के लिए "ईएफएल" के प्रभार के अधीन होगा।

प्रचयाप्त पर्ससंपत्ति को मुक्त करने के लिए उपलब्ध समय में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों में कर्जदार का ध्यान आकृष्ट किया जाता है।"

अवश संपत्तियों का विचार निम्नतः है:-

गाँव टीगाँव की राजस्व संस्था, उप-तहसील टीगाँव जिला फरीदाबाद स्थित संपत्ति प्लॉट परिसर माग 264 वर्ग गज, खेत नं. (खता नं.001) 948 खली-नं. 1396, रेक्ट. नं. 15, किल्ला नं. 13/2(6-13), 2/1(1-4), 18/2(4-10), 18/2(4-10), 23/1(1-5), 23/1(1-5) रेक्ट. नं. 25, किल्ला नं. 5/2(2-3), रेक्ट. 26, किल्ला नं. 1/1(3-11), 1/2(3-18), 2/1(1-4), 2/2(7-10), जिला नं 11 कुल जमीन एरिया माग अउ कनाल 5 मारा जिला संसं 2 कनाल 17.5 मारा, परिसर से 264 वर्ग गज के सभी माग व खेत **सीमाएं**:- पूर्व में:- रोड, पश्चिम में:- खाली जमीन, उत्तर में:- तेजपाल का मकान, दक्षिण में:- हरकिरण का मकान

दिनांक: 27.06.2023
स्थान: फरीदाबाद
हस्ता. - प्राधिकृत अधिकारी
हैले इलेक्ट्रॉनिका फाइनंस लिमिटेड

[illegible][illegible]

इंडिया शेल्हर फाइनेंस कॉर्पोरेशन लिमिटेड

पंजीकृत कार्यालय : प्लॉट 15, 6ठी मंजिल, सेक्टर-44, इंदौरदुसनल एरिया, गुरुग्राम, हरियाणा-122002,
शाखा कार्यालय : आशीर्वाद प्लाजा, प्रज्ञा स्कूल के पास, बीनर रोड, विजय नगर, बिजननगर, राउतखना-305624

सार्वजनिक सूचना-अचल संपत्ति की बिक्री के लिए नीलामी

[प्रतिनिधित हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के तहत]

विशेष आसियों के प्रतिभूतिकरण और पुनर्विभाजन तथा प्रतिभूतिक हित प्रवर्तन अधिनियम, 2002 के तहत इंडिया शेल्हर फाइनेंस कॉर्पोरेशन (आईएफएलसी) (प्रभुत्व लेनदार) के पास निगरी अचल संपत्ति की बिक्री के लिए सूचना

प्रधान्य रूप से जराता को ही विशेष रूप से कर्जदार (हो) और जमानती (हो) या उन्हें कानूनी उतराधिकारीयो/प्रतिनिधीयो को सूचना दी जाती है कि प्रतिभूत लेनदार के पास निगरी/प्रभुवर्तित एवं वर्णित अचल संपत्ति, विसका कक्षा आईएफएलसी के प्राधिकृत अधिकारी (प्रभुत्व लेनदार) द्वारा लिया गया है, नीचे वर्णित कर्जदारों, सह-कर्जदारों अथवा जमानतीयो से बकया नाताओं को सुपूर्त के लिए "जहां है जैसे है", "जो है वही है" तथा "जो कुछ भी है वहीं है" आधार पर 29 जुन, 2023 (नीलामी की तिथि) तक विवेक जागीगी। सर्वजनोंकी नीलामी में भाग लेने के लिए आईएफएलसी राशि वाला दुस्वरुद्ध लिक्वासा आईएफएलसी के प्राधिकृत अधिकारी के पास शाखा/कार्पोरेट कार्यालय: जीनीतपुर कार्यालय : प्लॉट 15, 6ठी मंजिल, सेक्टर-44, इंदौरदुसनल एरिया, गुरुग्राम, हरियाणा-122002, शाखा कार्यालय : आशीर्वाद प्लाजा, प्रज्ञा स्कूल के पास, बीनर रोड, विजय नगर, बिजननगर, राउतखना-305624 में 17.07.2023 को कम 5 बजे तक नाम करना होगा।

अग्रण ख़ाता सं.	(कर्जदार /) सह-कर्जदारवंतें /) जमानती (हो)/विधिक उत्तराधिकारीयो/विधिक प्रतिनिधीयो के नाम	मांग सूचना की तिथि अथ तक की राशि	कच्चे का प्रकार (चयनात्मक/भौतिक के तहत)	आस्थित रु. (र.)	धरोहर राशि (र.)
गथा १६०००४२४८	गथा ९७ सुरेश बैरवा	22.09.2022 रू. 6,43,967.57/- (रुपये छः लाख नौतासीस हजार ती सी लड़हस्त ५९ सतावन पेसे मात्र) 23.09.2022 तक	चयनात्मक के तहत	रू. 5,10,000/- (रुपये पांच लाख दस हजार मात्र)	रू. 51,000/- (रुपये इक्कावन हजार मात्र)

यमित का विवरण : आवारागी पट्टा नं. 45 का समेत भाग, भूकान भाग 23 प्लॉट X 60 चौथे = 1880 वर्ग फीट, कोटीशन पास चोकरा, कोटीशन हमदील कुल्लुत्या कालि शिला बैरवागा मैदान, पोषा, पंचायत : पीछा बैरवा, परिधान : मोलार पट्टा, दर्ता : कामन रेग, दबिंग – सदर सरकारी

मुख्य ध्रैः

- निगिराति निगिरादी/बेली प्रपत्र और बिक्री के नियम और सते शाखा/कार्पोरेट कार्यालय: पंजीकृत कार्यालय : प्लॉट 15, 6ठी मंजिल, सेक्टर-44, इंदौरदुसनल एरिया, गुरुग्राम, हरियाणा-122002, शाखा कार्यालय : आशीर्वाद प्लाजा, प्रज्ञा स्कूल के पास, बीनर रोड, विजय नगर, बिजननगर, राउतखना-305624 पर सुनुह 10.00 बजे से समय 5.00 बजे के बीच किसी भी कार्य दिवसर पर उपलब्ध होगी।
- उपरुक्त संपत्तीयों को खरीद के लिए मांग की गई बेलीयो/निगिरादीओं के साथ ऊपर उल्लिखित धरोहर राशि का जमाना करी को जाएगी। ईएमपी डाली दिलियो में देन 'इंडिया शेल्हर फाइनेंस कॉर्पोरेशन लिमिटेड' हो।
- नीलामी के बाद असुर बेबीलोनली करी को ईएमपी डाली वासर कर दी जाएगी।
- उच्चमम बेलीयो लागने वाले को हेद्रेहा सफल बेबीलोनली योजिता किया जाएगा, बरतो कि बेलीयो लगने के लिए कानूनी रूप से योग्य हो और बरतो कि बेलीयो की राशि आस्थित मूल्य से कम न हो।
- जब प्रत्यक्षित बीलोनली कीमत अनिवार्य प्रतीति हो कि ऐसा करने की सहमत न हो जा सके तो उच्चमम बेलीयो को अवलीकार/वलीकार बना प्रस्थित्त अधिकारी के विवेक पर होगा।
- आस्थित बेबीलोनली 12.07.2023 को प्राप्त: 11.00 बजे से सार्थ 5.00 बजे तक के बीच पूर्य अनुमति लेकर संपत्ति का निगमक कर सकते हैं।
- समस्त बेबीलोनली के रूप में घोषित व्यक्तियों के द्वारा बात, ईएमपी डाली रहित खरीद रिश्ता/उच्चमम बेलीयो की रशि का 25% 24 घंटे के भीतर प्राधिकृत अधिकारी के पास जमा करंगा और ता सहन की क्षमा राशि में चुक होगे पर, संपत्ति को तुर्त निगी सतिं हाता नई नीलामी/बिक्री के लिए रखा जाएगा।
- उपरारे के अनुसार प्राथमिक अया फिर जान को स्थिति में, देन क्रमेन धन को 15 दिनी रशि का भुगतान करेगा और 15 दिनी रशि का भुगतान करेगा और संपत्ति को किसी की पूर्णे को तारीख से 15दिं पहले या सरसे तारीख सरसे कि ऐसे दिन जो 15दिं पहले रशिखार या अन्य अवकाश हो, तो अपेक्षित के बाद पहले कायानवलत पर किया जाएगा।
- ऊपर वर्णित अया फिर के भीतर किसी भी भुगतान में चुक होने की स्थिति में, संपत्ति को निगी सतिं हाता नई नीलामी/बिक्री के लिए रखा जाएगा। ईएमपी रहित अया राशि इंडिया शेल्हर फाइनेंस कॉर्पोरेशन लिमिटेड द्वारा वहन कर ती जाएगा और चुककर्ता खरीदार को संपत्ति पर कोई दावा नहीं होगा।
- उपरारे किसी आईएफएलसी के अनिम अनुमोदन के अधीन होगा, इच्छुक पार्सियों से अनुमति के कि वे संबंधित पिचागों/कार्पोरेशनों से वैधाकि और अन्य वक्राज जैसे बिक्री/संपत्ति कर, बिलाली कर, और सोसाइटी का बकया को पूष्टिपूर्ण करें। कंपनी संपत्ति पर किसी भी देन राशि के कार्पोरेशन को कोई वसुलीकरण नहीं लेले।
- 1% का डीडिएर, यहि करी हो, उच्चमम बेलीयो लागने वाले हाता उच्चमम बेलीयो वाली राशि के अतिरिक्त देय होगा। भुगतान करणी के धन में उच्चमम बेलीयो लागने वाले हाता जमा किया जाता है और बाकी को संपत्तिकर के पास जमा करती होगी।
- यह बिक्री इस विधानम और निगिराति निगिराति प्रपत्र में शामिल नियमों और सते के अधीन होगी।
- समस्त बेबीलोनली/करने कानून के अनुसार पंजीकृत बिक्री प्रमाण पर प्राप्त करते हेतु सरसे रशियम शुल्क, पंजीकृत शुल्क और आकस्मिय खर्चों को वहन करना होगा।
- प्राधिकृत अधिकारी को निना कोई कारण बताए बेलीयो को वलीकार या अवलीकार करे या बरतो/बर्तो/निगिरादी को रर करने और निगिरा किसी पूर्व सूचना के इस विक्री के किसी भी नियम और सते को संपत्तिकर के पास जमा करती होगी।
- इच्छुक बेबीलोनली की विवरण से ओर. नंबर 79886505030 पर कार्यालय समय के दौरान (सुनुह 10 बजे से शाम 6 बजे तक) से सम्पर्क कर सकते हैं।

कर्जदार/जमानतदार/बंधककर्ता को 15 दिनी की बिक्री सूचना

सर्वुक्त कर्जदार/बंधककर्ता/जमानतदारों को धारा 13(2) के तहत मांग सूचना में उल्लिखित राशि का भुगतान व्याज और खर्च के साथ नीलामी की तारीख से पहले करने के लिए सूचना दी जाती है, जिसेमें विवरण भरने पर संपत्ति को नीलामी की जाएगी और बकया राशि, यदि कोई हो, आपने सूचना और लागत सतिंत सूचित करी जाएगी।

कुते इंडिया शेल्हर फाइनेंस कॉर्पोरेशन लिमिटेड, प्राधिकृत अधिकारी श्री विनय, मो. नंबर 79886505030